



CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1324/2003

Wednesday, this the 28th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampli, Member (A)

Pal Devendra Singh, s/o Shri Ram Nath Pat  
2391, Jhingpur Pura, Post Office:Sankat  
Mochan, Mathura (UP)

..Applicant

(By Advocate: Shri D.N.Sharma)

Versus

1. Union of India through  
the Director General of Medical  
Services (Army)  
Adjutant General's Branch (DGMS-3(B))  
Section, Army Headquarters, DHQ  
Post Office, L Block, New Delhi-1
2. The Officer Commanding  
Military Hospital  
Mathura - Cant.

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The applicant contends that he was selected as a Civilian Motor Driver at Military Hospital. He could not join because he had fallen sick and subsequently, on recovery, he had sought permission to join but was not permitted to do so. In this regard, it is contended that a representation of the applicant dated 17.3.2003 is pending consideration with the respondents.

2. Once the matter is pending consideration, it would be in the fitness of things to direct respondent No.1 to consider and decide the representation of the applicant.

3. Accordingly, we dispose of the present application directing respondent No.1 to pass a speaking



3

(2)

order considering the representation of the applicant, referred to above, preferably within four months of the receipt of a certified copy of the present order and communicate to the applicant.

(Govindan S. Tampi)  
Member  
(Subil)



(V.S. Aggarwal)  
Chairman